

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) No. 120 of 2019

Poonam Oraon Petitioner

Versus

1. The State of Jharkhand
2. Director General of Police, Ranchi.
3. Secretary Home, Ranchi.
4. Senior Superintendent of Police, Ranchi.
5. Superintendent of Police, Ranchi.
6. Officer-in-Charge, Mahila P.S., Ranchi.
7. Officer-in-Charge, Hindpiri P.S., Ranchi.
8. David Kujur Respondents

CORAM: HON'BLE MR. JUSTICE ANANDA SEN

(Through Video Conferencing)

For the Petitioner : Mr. Rajendra Krishna, Advocate

For the State : G.A.III

Order No. 05: Dated: 7th July, 2020

Per Ananda Sen, J.:

1. Mr. Rajendra Krishna, learned counsel for the petitioner seeks permission to withdraw this writ petition (criminal).
2. Prayer is allowed.
3. This writ petition (criminal) is dismissed as withdrawn.

(ANANDA SEN, J.)

MM